

(2024) 05 GUJ CK 0066
In the Gujarat High Court

Case No : R/Special Criminal Application (Parole Leave) No. 5946 Of 2024

Tajjamul Alihasan Ansari

APPELLANT

Vs

State Of Gujarat & Ors

RESPONDENT

Date of Decision : 29-05-2024

Acts Referred:

Terrorist And Disruptive Activities (Prevention) Act, 1987 — Section 5, 25(1)C, 27
Indian Penal Code, 1860 — Section 120(B), 302

Citation : (2024) 05 GUJ CK 0066

Hon'ble Judges : M. K. Thakker, J

Bench : Single Bench

Advocate : Asmita Patel

Final Decision : Allowed

Judgement

M. K. Thakker, J

1. Rule. Learned APP waives service of notice of Rule on behalf of respondent-State.
2. By way of present petition, the petitioner has prayed to release him on long parole leave to provide financial assistance to his family.
3. This Court has gone through the jail record of the petitioner-convict. It appears that the petitioner has been convicted for the offences punishable under sections 302, 120(B) of IPC, section 25(1)C27, section 5 of TADA Act and has been sentenced for life imprisonment along with fine of Rs. 4,000/-. He has undergone sentence of about twenty five years. The applicant-convict was lastly released in the month of December 2023 on parole leave. Whenever the petitioner-convict was released on parole leave, he had surrendered on time. His jail record is found to be good.
4. Considering the above all facts of the case, this Court is of the opinion that the present petition requires consideration and is accordingly allowed. The petitioner

shall be released on parole leave for a period of 21 days from the date of his actual release on usual terms and conditions which may be imposed by jail authority.

5. The applicant shall surrender before the jail authority on completion of parole leave without fail.

6. Rule is made absolute to the aforesaid extent.